

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and**  
**duly notified in SEBI Press release no. 66 dated 08/12/2017.**

**File no. 28**

**Present : None**

**Order :**

This file is neither an objection petition nor a representation/application but is instead a notice dated 27/07/2017 issued by the Nodel Officer cum Secretary of the committee to the Collector, Bangaluru Rural District asking him to ensure that no registration/mutation/ sale etc. of the properties as appearing in the list attached as Annexure-A thereto may be effected without the permission of the Committee and measure be taken to avoid unauthorised encroachments on the said properties. No action is thus called for in this file by me and the same be consigned to records.

**Date : 21/03/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**